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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

....

Regn.No.OA-826/89

Date of Decision 10.5.89.

Shri Krishan Kumar

...Applicant.

Versus

Union of India & Ors.

... Respondents.

For the applicant

... Shri G.N.Oberoi,  
Advocate.

For the respondents

... Shri P.H.Ramchandani,  
Sr. Advocate.

CORAM: Hon'ble Shri P. Srinivasan, Administrative Member.  
Hon'ble Shri T.S. Oberoi, Judicial Member.


JUDGEMENT (ORAL)

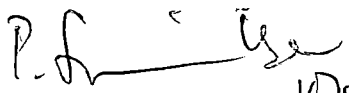
(Judgement of the Bench delivered by Hon'ble  
Shri P. Srinivasan, Administrative Member).

In this application filed under Section 19 of the Administrative Tribunals Act, 1985, which has come up before us for admission, the applicant prays that order dated 28.3.1989 passed by the Superintending Engineer (Electrical), New Delhi directing him to proceed to Bareilly alongwith the newly allotted vehicle, be quashed. The applicant is working as a Motor Lorry Driver (Daily wages) in the Civil Construction Wing of All India Radio. He was working at Delhi in the Civil Construction Wing when the impugned order was passed directing him to take the newly allotted vehicle to Bareilly where he will have to work in the construction project for a period of one year. Shri Ramchandani, who is instructed by Shri S.K.Mohindra, Superintending Engineer assures us that the applicant's services are not being terminated and that he is being asked to go to Bareilly for a short period after which he will be brought back to Delhi. He will be paid his daily wages for the period he drives the vehicle from Delhi to Bareilly and the respondents will also consider giving him travelling allowance for transporting his family though he is only a daily wage worker, because the applicant is being sent to Bareilly for a year or so.

*P. Srinivasan*

2. We have also heard Shri Oberoi. After hearing both sides, we feel that the applicant's apprehension that his services might be terminated is not justified and that it is in his interest to go to Bareilly for a short period of one year and come back to Delhi. Shri S.K. Mohindra, Superintending Engineer, who is present in Court, has assured us that the services of the applicant from the date he was appointed as a daily wager, would be taken into account for the purpose of regularisation. That being so, the applicant can have no real grievance. His application is, therefore, dismissed at the stage of admission itself, leaving the parties to bear their own costs. Order be issued dasti to both the parties.

  
(T.S. Oberoi)  
Member (J)

  
(P. Srinivasan)  
Member (A)

10.5.1989.